## U. T. Administration of Daman & Diu Revenue Department Secretariat, Daman

## NOTIFICATION

No.63-3-68-LND/2015/ 3007

Date: 15/10/2015

Whereas, the Administrator of Union Territory of Daman & Diu intends to amend the Goa, Daman and Diu (Abolition of Proprietorship of Lands in Diu) Rules, 1971.

Therefore, in exercise of the powers conferred by sub section (2) of Section 25 of the Goa, Daman and Diu (Abolition of Proprietorship of Lands in Diu) Act, 1971 (Act No.1 of 1971), the public in general is hereby called upon to file suggestions/objections, if any, within 30 days of publication of following draft rules in the Official Gazette.

## DRAFT

- 1. Short Title and commencement:
- (i) These rules may be called the Goa, Daman and Diu (Abolition of Proprietorship of Lands in Diu (Amendment) Rules, 2015.
- (ii) These rules shall come into force from the date of publication in the Official Gazette of UT of Daman & Diu.
- 2. Amendment to Rule 3 of the Goa, Daman and Diu (Abolition of Proprietorship of Lands in Diu) Rules, 1971.

After clause (j) of Rule 3, the following shall be added.

"3. (k) the land is being mortgaged in favour of the Government or State Bank of India or any other Scheduled Bank, in consideration of a loan advanced to the occupant of the land, for improvement of land and livelihood".

By order and in the name of the Administrator of Daman & Diu

(R. C. Meená)

Dy. Secretary (Revenue)